

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 413/2023

In the matter of:

Dr Sandeep Kumar Gupta

...Applicant

Versus

State Of Haryana

...Respondent

REPLY ON BEHALF OF HARYANA STATE POLLUTION CONTROL BOARD

Most Respectfully Showeth:

1. That the above captioned original application has been filed raising the issue of unscientific disposal of Solid waste in revenue estate of village Dhandoor by Municipal Corporation Hisar. It is humbly submitted that in compliance of order dated 7 July 2023, a report dated 04-09-2023 of joint committee consisting of District Magistrate, Hisar & representative of Haryana State Pollution Control Board has been submitted before this Hon'ble tribunal with observations and recommendations as detailed in the report. The content of said reports may kindly be treated as part & parcel of the present reply as those are not being repeated herein for the sake of gravity.
2. That Municipal Corporation, Hisar should consider the recommendations made in the report & steps taken/to be taken

in furtherance thereof, should be submitted for before this Hon'ble Tribunal for kind consideration.

3. That for the non compliances of the Environmental norms as mentioned in joint committee report dated 04-09-2023, the answering respondent has imposed Environment Compensation of Rs. 43 Lakhs as per details given below:
 - (i) Rs. 34 Lakhs for period 01.04.2020 to 31.01.2023 vide letter dated 16.02.2023.
 - (ii) Rs. 5 Lakhs for period 01.02.2023 to 30.06.2023 vide letter dated 26.06.2023.
 - (iii) Rs. 04 Lakhs for period 01.07.2023 to 31.10.2023 vide letter dated 20.11.2023.
4. That the Municipal Corporation Hisar has not deposited the above said Environmental Compensation till date. Therefore, answering respondent has requested to District Revenue Officer, Hisar vide letter dated 20.11.2023 (**Annexure-R/1**) to initiate legal proceeding against the Municipal Corporation, Hisar as per Revenue Recovery Act, 1890, for the recovery of above mentioned Environmental Compensation.

In view of the submissions herein above, it is humbly prayed that present Original Application may kindly be dismissed qua the answering Respondent. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

Dated:24.11.2023

Place: Hisar


**Regional Officer
Hisar Region**

Verification

Verified at Hisar on this 24.11.2023 day of November, 2023 that the contents of para no. 1 to 4 of above reply are true and correct to best of my knowledge and information derived from the official record. Nothing material is concealed therein.



**Regional Officer
Hisar Region**



40
Regional Office, Hisar Region
Haryana State Pollution Control Board
 Regional Office: Bays No. B-7, 8, Urban Estate-II,
 Hisar -125005



Website - www.hspcb.gov.in E-Mail Id- hspcbrohr@gmail.com

No. HSPCB/HR/2023/2176

Dated: 20.08.2023

Through Regd. Post

To

The District Revenue Officer,
Hisar.

Sub:

Regarding recovery of pending interim Environment Compensation imposed on Municipal Corporation, Hisar of amount Rs. 39 Lakh by initiation of proceedings under the provisions of Revenue recovery Act, 1890.

Ref:

NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana & OA No. 413 of 2023 titled as Dr. Sandeep Kumar Gupta V/s State of Haryana & Ors. and E-Office letter No. I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB. Interim Environmental Compensation levied vide letter dated 16.02.2023 & 28.06.2023 (Copies attached).

In this connection, it is intimated that interim environment compensation of Rs. 39 Lakhs has been imposed by HSPCB against the Municipal Corporation, Hisar for non compliance of Solid Waste Management as per SWM Rules, 2016. Municipal Corporation is liable to pay environment compensation as per NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and OA No. 413 of 2023 titled as Dr. Sandeep Kumar Gupta V/s State of Haryana & Ors. as the Municipal Corporation, Hisar is found in violation of the provisions of Environmental acts.

However the interim Environment Compensation imposed on the Municipal Corporation, Hisar has not been deposited by the Municipal Corporation, Hisar yet and applicable interest is also pending, in spite of several time communications, and personal pursuance by the concerned field officer. The show cause notice has also been already issued to the Municipal Corporation, Hisar under the Environmental compensation policy. The details of units pending amount is as given below:-

Sr. No.	Name of the Unit & Address	Pending interim Amount
1.	Municipal Corporation, Hisar	Rs. 39 Lakhs (34 Lakhs for period from 01.04.2020 to 31.01.2023 imposed vide letter No 4259 dated 16.02.2023 & Rs. 5 Lakhs for period from 01.02.2023 to 30.06.2023 imposed vide letter No. 770 dated 26.06.2023)

In view of above it is requested to recover the said amount from Municipal Corporation, Hisar as per Revenue recovery Act, 1890.

DA/As above.


Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2023/2177

Dated:20.08.2023

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, C-11, Sector 6 for kind information and necessary action, please.


Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2023/2178

Dated:20.08.2023

A copy of the above is forwarded to the Deputy commissioner Hisar for necessary action, please.


Regional Officer
Hisar Region

Endst. No. HSPCB/HR/2023/2179

Dated:20.08.2023

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Hisar for information in this matter and requested to submit proof regarding deposit of pending EC; if any by the Municipal Corporation, Hisar in this office immediately.


Regional Officer
Hisar Region

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com



No. HSPCB/HR/2023/ 4259

Dated: 16-02-2023

To **The Executive Engineer,
Municipal Corporation, Hisar.**

Sub: **Directions under the provisions of Solid Waste Management Rules, 2016 regarding non-compliance of NGT directions in the matter of OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and regarding deposition of Environmental Compensation on Municipal Corporation Hisar for the said non-compliance.**

Ref: NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and E-Office letter No. I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.

Whereas, the Hon'ble NGT vide order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana has directed the Urban Local Body/ Govt. of Haryana to pay environment compensation, if any of defaults in compliances of Solid Waste Management as per SWM Rules, 2016, and the amount is to be deposited with SPCB.

The relevant part of NGT order is reproduced below:-

"Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal".

Whereas, the Head Office, HSPCB vide E-Office letter No. I/153365/2023 dated 15.02.2023 of SEE (PLG) HSPCB has directed to issue directions to the concerned authority and Head Of Departments of the respective department operating solid waste management site in view of order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, to deposit the Environment Compensation with HSPCB under intimation to HSPCB, Hisar Region.

Whereas, the Municipal Corporation Hisar solid waste management site was visited by concerned Field Officer of HSPCB on 22.06.2022 in presence of representative of MC Hisar. During inspection the following deficiencies were observed:

1. Not complying w.r.t Rule No. 15 of Solid Waste Management Rules, 2016
2. Wet waste was found dumped on ground, which is a big source of contamination of ground water and foul smell in the area.
3. Not provided proper Green Belt along the boundary wall.

4. Solid waste containing lot of plastic waste is found thrown in open area within the legacy waste dump site, which is also source of nuisance in nearby area.

Whereas, the violations mentioned above clearly indicate non compliances of Solid Waste Rules 2016 operational deficiencies which have not been rectified till date of the order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Therefore, in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana , it is hereby directed to deposit Rupees 1,00,000 per month with SPCB with copy to HSPCB Hisar with 1 month from this order in compliance of NGT order dated 16.04.2021 (from 31.03.2020 onwards) i.e. Rs. 100000 X 34 = Rs. **34,00,000/-** for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Submitted for information and further necessary action.

DA/ NGT order dated 16.04.2021 in OA No. 612/2019

and E-Office letter No. I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.

 SHAKTI SINGH
Regionally Officer
Hisar Region
Digitally signed by SHAKTI SINGH
Date: 2023.02.16 17:44:56 +05'30'

Endst. No. HSPCB/HR/2023/ 4260

Dated: 16-02-2023

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for kind information, please.

 SHAKTI SINGH
Regionally Officer
Hisar Region
Digitally signed by SHAKTI SINGH
Date: 2023.02.16 17:44:56 +05'30'

Endst. No. HSPCB/HR/2023/ 4261

Dated: 16-02-2023

A copy of above is forwarded to the SEE (PLG), Head office, HSPCB w.r.t. letter No. I/153365/2023 dated 15.02.2023 for kind information and further necessary action, please.

 SHAKTI SINGH
Regionally Officer
Hisar Region
Digitally signed by SHAKTI SINGH
Date: 2023.02.16 17:44:56 +05'30'

Tele No. 01662-250890

Regional Office

Haryana State Pollution Control Board,
Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005
Email-hspcbrohr@gmail.com



Dated: 28.06.23.

No. HSPCB/HR/2023/ 770.

To: **The Executive Engineer,
Municipal Corporation, Hisar.**

Sub: **Directions under the provisions of Solid Waste Management Rules, 2016 regarding non-compliance of NGT directions in the matter of OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and regarding deposition of Environmental Compensation on Municipal Corporation Hisar for the said non-compliance.**

Ref: **NGT order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana and E-Office letter No. I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.**

Whereas, the Hon'ble NGT vide order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana has directed the Urban Local Body/ Govt. of Haryana to pay environment compensation, if any of defaults in compliances of Solid Waste Management as per SWM Rules, 2016, and the amount is to be deposited with SPCB.

The relevant part of NGT order is reproduced below:-

"Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal".

Whereas, the Head Office, HSPCB vide E-Office letter No. I/153365/2023 dated 15.02.2023 of SEE (PLG) HSPCB has directed to issue directions to the concerned authority and Head Of Departments of the respective department operating solid waste management site in view of order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana, to deposit the Environment Compensation with HSPCB under intimation to HSPCB, Hisar Region.

Whereas, the Municipal Corporation Hisar solid waste management site was visited by concerned Field Officer of HSPCB on 22.06.2022 in presence of representative of MC Hisar. During inspection the following deficiencies were observed:

1. Not complying w.r.t Rule No. 15 of Solid Waste Management Rules, 2016
2. Wet waste was found dumped on ground, which is a big source of contamination of ground water and foul smell in the area.
3. Not provided proper Green Belt along the boundary wall.

4. Solid waste containing lot of plastic waste is found thrown in open area within the legacy waste dump site, which is also source of nuisance in nearby area.

Whereas, the violations mentioned above clearly indicate non compliances of Solid Waste Rules 2016 operational deficiencies which have not been rectified till date of the order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Therefore, in compliance of Head Office directions and order of Hon'ble NGT dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana , it is hereby directed to deposit Rupees 1,00,000 per month with SPCB with copy to HSPCB Hisar with 1 month from this order in compliance of NGT order dated 16.04.2021 (from 01.02.2023 to 30.06.2023) i.e. Rs. 100000 X 5 = Rs. **5,00,000/- (Five Lakh only)** for failure to adhere to the directions of honorable NGT as per the order dated 16.04.2021 in OA No. 612 of 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Submitted for information and further necessary action.

DA/ NGT order dated 16.04.2021 in OA No. 612/2019

and E-Office letter No. I/153365/2023 dated 15.02.2023 of SEE (PLG), HSPCB.

 SHAKTI SINGH
Digitally signed by SHAKTI SINGH
Date: 2023.06.28 15:50:30 +05'30'
Regional Officer
Hisar Region

Dated: 28-06-23.

Endst. No. HSPCB/HR/2023/ 771 .

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for kind information, please.

 SHAKTI SINGH
Digitally signed by SHAKTI SINGH
Date: 2023.06.28 15:50:40 +05'30'
Regional Officer
Hisar Region

Dated: 28-06-23.

Endst. No. HSPCB/HR/2023/ 772 .

A copy of above is forwarded to the SEE (PLG), Head office, HSPCB w.r.t. letter No. I/153365/2023 dated 15.02.2023 for kind information and further necessary action, please.

 SHAKTI SINGH
Digitally signed by SHAKTI SINGH
Date: 2023.06.28 15:50:54 +05'30'
Regional Officer
Hisar Region

Regional Office



Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com



No. HSPCB/HR/2023/ 4748

Dated: 28-03-2023

To
The Executive Engineer,
MC Hisar.

Sub: Show Cause Notice for prosecution action under section 43, 44 & 48 for violation of section 24, 25 & 26 of Water (Prevention and Control of Pollution) Act, 1974 and prosecution under section 37, 38 & 41 for the violation of section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 and prosecution under section 15 & 17 of Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 alongwith levy of Environmental Compensation as per Board Policy dated 22.12.2021.

In this connection, it is intimated that as per HSPCB consent procedure policy 04.12.2020, the solid waste management facility required to obtain CTE/ CTO & Authorization under Solid Waste Management Rules, 2016 from the Board through online portal i.e. investharyana.in. The copy of checklist for the CTE, CTO & Authorization under Solid Waste Management Rules, 2016 are attached as Annexure-A, B & C respectively.

Whereas facility of solid waste management under your jurisdiction has neither obtained CTE, CTO nor obtained authorization under solid waste management rules, 2016.

Whereas as per the provision of section 25/26 of Water Act, 1974 & 21/22 of Air (Prevention and Control of Pollution) Act, 1981 no one shall establish/ operate without the valid CTE/ CTO of the State Pollution Control Board.

Whereas your unit shall be liable to pay Environment Compensation as per Board Policy dated 22.12.2021.

In view of the above, you are directed to show cause within 15 days as to why prosecution action under section 43, 44 & 48 for violation of section 24, 25 & 26 of Water (Prevention and Control of Pollution) Act, 1974 and prosecution under section 37, 38 & 41 for the violation of section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 and prosecution under

section 15 & 17 of Environment (Protection) Act, 1986 for violation of Solid Waste Management Rules, 2016 alongwith levy of Environmental Compensation as per Board Policy dated 22.12.2021 may not be initiated.

In case you fail to comply with the deficiency mentioned above within the above mentioned stipulated time period it will be presumed that you have nothing to say in this regard and accept the status above, action under the above mentioned sections will be initiated against you.

 SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2023.04.13 11:59:34 +05'30'
**Regional Officer
Hisar Region**

Endst. No. HSPCB/HR/2023/ 4749

Dated: 28-03-2023

A copy of the above is forwarded to The Member Secretary, Haryana State Pollution Control Board, Panchkula for kind information.

 SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2023.04.13 11:59:44 +05'30'
**Regional Officer
Hisar Region**

Endst. No. HSPCB/HR/2023/ 4750

Dated: 28-03-2023

A copy of the above is forwarded to The Commissioner, MC Hisar for kind information and further necessary action.

 SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2023.04.13 11:59:56 +05'30'
**Regional Officer
Hisar Region**

Haryana State Pollution Control Board,

Regional Office: Bays No. B-7, 8, Urban Estate-II, Hisar -125005

Email-hspcbrohr@gmail.com

No. HSPCB/HR/2023/ 1274.



Dated: 25-08-23.

To The Executive Engineer,
Municipal Corporation, Hisar.

Sub: **Show Cause Notice for legal action u/s 43, 44 & 48 of Water (Prevention & Control of pollution) Act 1974, legal action u/s 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981, legal action u/s 15 & 17 of EP Act, 1986 for non-compliance of solid waste management Rules, 2016 and SCN for liable to pay the environmental compensation for the damage to the environment.**

Whereas the Solid waste dumping site in revenue estate of village Dandhor & solid waste management activities of Municipal Corporation Hisar in Hisar city are inspected on 11.08.2023 & 12.08.2023 by joint committee comprising of Sh. Niraj, IAS, ADC, Hisar representative of District Magistrate, Hisar & Dr. Sunil Sheoran, Scientist-C, HSPCB Hisar Region, representative of HSPCB w.r.t. Hon'ble NGT order dated 07.07.2023 passed in the Original Application No. 413/2023 in the matter of Dr. Sandeep Kumar Gupta Vs State of Haryana & Ors to verify the status of compliance of Solid Waste Management Rules 2016. During inspection violation of various provisions of Solid Waste Management Rules, 2016 were observed.

During inspection, Municipal Corporation Hisar was found violating various provisions of Solid Waste Management Rules, 2016 as given below:

1. Municipal Corporation Hisar has intimated vide their letter No. dated referred above, total 44 auto tippers, 190 Tri-cycles, 40 Tractor Trolleys are provided for solid waste collection from Hisar City. Proper mechanism for solid waste collection not found and at the time of inspection, it is observed that mixed solid waste is dumped at many places in Hisar City. The tractor trolleys are found lifting mixed solid waste from satellite centers in the city.
2. As per information provided by Municipal Corporation Hisar vide letter referred above, the solid waste collection schedule from households from 07:00 AM to 12:00 PM and from 02:00 PM to 05:00 PM on daily basis. But during inspection in morning hours only un-segregated solid collection from households is found, from 02:00 PM to 05:00 PM no solid waste collection from household is reported.
3. At the time of inspection, it is found that the segregation of wet (biodegradable), dry waste (non-biodegradable), and domestic hazardous waste is not made properly as per Solid Waste Management Rules, 2016 & transportation vehicle facility is also not appropriate because vehicles are not having proper compartments for different type of solid wastes & either the vehicles number are not sufficient or they are not operating regularly on daily basis.
4. As per information provided by Municipal Corporation Hisar vide letter referred above, 1,30,000 MT legacy waste processing has been done and for assessment of remaining legacy waste work has been issued to IIT Roorkee. But at the site, it is observed that large quantity of legacy and fresh un-segregated solid waste is found dumped unscientifically. No proper record regarding disposal/ utilization of processed legacy waste is provided by Municipal Corporation, Hisar.
5. Municipal Corporation Hisar vide their letter dated 24.07.2023 has intimated that they are making IEC (Information, Education and Communication) activities through hoardings, banners, news papers, pamphlets, rallies of school children, NCC Cadets etc. They are also playing audio jingle songs on the door to door collection vehicles. Municipal Corporation Hisar vide letter referred above mentioned that they have made expenditure of only Rs. 5,00,000/- on IEC activities during last 02 years. But during inspection, no proper banners, hoardings etc. are reported reflecting Information, Education and Communication activities regarding solid waste management in Hisar City.
6. The Information submitted by Municipal Corporation, Hisar, in Management Information System (MIS) is not proper regarding time period of contract, gap to achieve 100% door to door collection, quantity of dry waste etc.

7. Municipal Corporation, Hisar has not obtained Environment Clearance under EIA notification, 2006 amended till date.
8. Municipal Corporation, Hisar has not obtained CTE, CTO as per consent procedure policy dated 04.12.2020 & authorization under SWM Rules, 2016 as per Board policy No. 137643 dated 14.10.2022.
9. At the time of inspection, it is observed that Municipal Corporation, Hisar not complying with the Rule No. 15 of Solid Waste Management Rules, 2016 in which duties and responsibilities of local authorities have been mentioned.

Whereas you are grossly violating the provisions of Water (Prevention & Control of Pollution) Act 1974 Air (Prevention & Control of Pollution) Act 1981 & EP Act, 1986. Whereas, directions were issued by Hon'ble NGT vide order dated 16.04.2022 in OA No. 612 dated 2019 titled as Vinod Kumar Bansal Vs State of Haryana relating to non compliance w.r.t Solid Waste Management Rules 2016 which is reproduced below:

"Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.

Therefore you are liable to pay environment compensation in terms of the directions issued by Hon'ble NGT vide order dated 16.04.2022 in OA No. 612 dated 2019 titled as Vinod Kumar Bansal Vs State of Haryana.

Keeping in view of the above said violation, you are hereby directed to Show Cause within 15 days as to why legal action against your Municipal corporation for the Solid waste dumping site in revenue estate of village Dandhor & solid waste management activities of Municipal Corporation Hisar may not be initiated under Water Prevention & Control of Pollution) Act, 1974, under Air (Prevention & Control of Pollution) Act 1981 & EP Act, 1986.

In case you fail to comply with the deficiencies mentioned above within stipulated period it will be presumed that you have nothing to say in this regard and accept the status as mentioned above which will warrant legal action against your Municipal corporation & responsible officers under section 44 & 48 of Water (Prevention & Control of pollution) Act 1974, under section 37, 38 & 41 of Air (Prevention & Control of Pollution) Act 1981 and under section 15 & 17 of EP Act, 1986 without giving any further notice



SHAKTI SINGH
Digitally signed by SHAKTI SINGH
Date: 2023.08.23 12:23:24 +05'30'

Regional Officer

Hisar Region

Dated: 25-08-23.

Endst. No. HSPCB/HR/2023/ 1275 .

A Copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for kind information.



SHAKTI SINGH
Digitally signed by SHAKTI SINGH
Date: 2023.08.23
12:25:40 +05'30'

Regional Officer

Hisar Region

Dated: 25-08-23.

Endst. No. HSPCB/HR/2023/ 1276 .

A Copy of above is forwarded to the District Municipal Commissioner, Hisar for information please.



SHAKTI SINGH
Digitally signed by SHAKTI SINGH
Date: 2023.08.23
12:25:53 +05'30'

Regional Officer

Hisar Region